Special

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Your own Minister is sitting here.

PROF. CHANDRESH P. THAKUR: I am emphasising because both the Finance Secretary as well as the Finance Minister are sitting here

श्री राम ग्रवधेश सिंह (बिहार) : इससे एसोसिएट करते हुए मैं कहना चाहता हं कि इस सवाल को मैं इस सदन में पिछलें तीन साल से उठता रहा कि फ़ोट पालिसी जब तक नहीं बदली जाएगी. तब तक बिहार और पूर्वी उत्तर प्रदेश का कायाकल्प नहीं होगा, वहां के लोगों के तन पर वस्त्र नहीं जुड़ेगा । हमें उचित रायल्टी नहीं मिलती है। जहां खनिज संपदा ग्रार तेल की रायल्टी ग्रसम को 37 प्रतिशत, गुजरात को 37 प्रतिशत मिलती है, हमकों लोहे, ग्रायरन ग्रोर पर डेढ़ प्रतिशत मिलता है, कोयले पर 2 प्रतिशत मिलती है। तो मैं ठोस बात बता रहा हं, जिस पर इनको ध्यान देना जरूरी है ।

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA); I would like to respond briefly to the sentiments which have been expressed by various Members on the subject. On my part, I would like to reiterate the deep commitment of the Government to the development of all the backward areas in the backward States. I think this is а commitment which finds a mention in our Constitution. This is a commitment which has been a part of our national heritage" and we' are 'very determined to see that the regional imbalances are removed and whatever steps are necessary to remove these imbalances, the present Government; s committed \_ to take them up.

# Mentions

### Alleged mismanagement in the Paradip Phosphates Limited

SHRI SARADA MOHANTY (Orissa): Sir, it is a very serious matter which has been repeatedly brought to the notice of the Central Government since 1986 regarding mismanagement in Paradip Phosphates Ltd. This is a Joint venture having 51 per cent equity share of the Government of India and 49 per cent share of the Republic of Nauru. Very recently, it has been reported in the press, that the President of Nauru during his last visit, expressed his intention to take back the money they have invested in this project. Very often, it is an excuse advanced by a public sector undertaking, and likewise, labour problem is another excuse advanced as the cause of loss in the project But the reality is that mismanagement, corrupt practices and 5-Star hotel culture by top executives coupled with failure to honour the rules and the law of the land by the top officials, are the reasons besides an attempt for an artificial closure by these officers in order to get away with the collected money finding the Central Government's shaky involvement to go into their shady deals, as a reward.

The workers were shocked to iden tify the corrupt practices of "the offi cials and have submitted a memoran- " dum to the President and to the Prime Minister of the country in 1988. The people's representative from Orissa raised this issue in this august House on 26-11-1986, 15-5-1990, and on 20th January 1990 three Lok -Sabha Members wrote to the Deputy Prime Minister and requested for immediate intervention. Again on 17-5-1990, our colleague, the President of the labour union brought this matter to the notice of the Deputy Prime Minister, and again on 24-5-90, we ten · Members of Parliament belonging to Lok Sabha and Rajya Sabha presented a memorandum to Deputy Prime M'nister who. immediate, action in the matter. But assured nothing happened except. dismissal of regular

## 167 Special

168

#### [Shri Sarada Mohanty]

employees who are office-bearers of the union who brought out corruption (The Deputy Chairman in the Chair) charges. And they have been dismissed without a chargesheet. These <sup>w0r</sup>" kers, finding no other way, are seeking justice and they want the removal of the erring officers. We request the hon. Deputy Prime Minister, who is also the Minister of Agriculture and who owes his allegiance to the farmers, to intervene immediately and render justice. It is very important that the plant is not allowed to get sick because the Government of India has invested Rs. 600 crore, in this fertiliser plant. I would request the hon. Deputy Prime Minister to sack the erring top executives and reinstate the employees whose services were illegally terminated.

These workers whose services were illegaly terminated—they were sent out merely because of their union activities and not because of any charges against them and who are jobless for the last one year, finding no other alternative, are sitting on 'fast unto death' since the 9th of this month. The condition of three of these boys is reported to be serious. Therefore, I would request the hon. Deputy Prime Minister to intervene immediately and take steps to save their lives. Thank you.

Demand for banning unauthorised display of Video-Cassettes on Ayo dhya Incidents

SHRI V. NARAYANASAMY (PON-DICHERRY); Madam Deputy Chairman, thank you for giving me this opportunity to raise an imported issue, namely, the playing of video cassettes relating to the incidents in Ayodhya, in the States of Madhya Pradesh, Rajasthan, Uttar Pradesh, Himachal Pradesh, Bihar and other places, by a particular political com-mutiny, party. (*Interruptions*). They are only a community now.

Madam, it is a very serious matter. When these cassettes were played, there were communal clashes in many places. In Delhi also, when they wanted to play these cassettes, some of them were arrested because they violated the ban in respect of these cassettes. What is happening in other places, specially, in the States where the B. J. P. i<sub>s</sub> the ruling party? They have some *ratha*, it is taken to different places and these cassettes are played. This is being done at the Government cost.

SHRI RAFIQUE ALAM (Bihar): Is it so?

SHRI V. NARAYANASAMY; Yes. The Government is helping them to play these cassettes.

SHRI JAGESH DESAI (Maharashtra): This is very serious.

### SHRI M. M. JACOB (Kerala): Shame.

SHRI V. NARAYANASAMY; Without any certification from the Censor Board of the Information and Broadcasting Ministry, those are being played. We made a request to the hon. Prime Minister also. These cassettes exaggerate the incidents that took place in Ayodhya. By playing them, they want to create communal tension in the country. They also want to take political advantage out of it-This is a very serious matter.

Ours is a country where people be longing to different religious are liv ing. By playing these cassettes, by exaggerating the incidents that took place in Ayodhya, a particu'ar politi cal party, namely, the B. J. P., is trying to take political advantage and it would like to win over the confidence of the people belonging to one particular community, namely, Hindus. Not only that. They are also inciting violence in the country.

श्रीमती सुषमा स्वराज (हरियाणा): महोदय, वायट ग्राफ आर्डर। मैंरा प्वायंट ग्राफ ग्रार्डर यह है कि हमारे नियम यह कहते हैं कि जो विषय एक बार सदन में उठ वुका हो वह स्पेशल मेंशन के जरिए दोबारा नहीं उठ सकता। मैं ग्रापका ध्यान